

Central Administrative Tribunal  
Principal Bench

C.P. No. 338 of 1998

in

O.A. No. 1027 of 1996

(33)

New Delhi, dated this the 1st September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Ghanshyam,  
S/o Shri Jhuri,  
R/o Block No.30,  
House No.418, Trilokpuri,  
Delhi. ... Petitioner

(By Advocate: Shri D.s. Mahendru)

Versus

1. Shri S.P.. Mehta,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri Rakesh Chopra,  
Divl. Railway Manager,  
Northern Railway,  
New Delhi.
3. Inspector Works,  
Transit Camp,  
Northern Railway,  
New Delhi.

... Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. Respondents' counsel Shri Dhawan has given an undertaking that applicant will be reengaged as Safaiwala or in any other equivalent capacity on daily wage casual basis, within four weeks from the date of receipt of a copy of this order.

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(34)

2

3. Noting this assurance given by Shri Dhawan the C.P. is dropped and notices against alleged contemnors are discharged.

*Kuldeep Singh*  
(Kuldeep Singh)

Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

/GK/